

Notification

The 23rd January, 2017

- No. 26/6/39-UTFI(3)-2017/591.—In supersession of Chandigarh Administration, Finance Department notification bearing No. 26/6/39-UTFI(3)-2006/7869, dated 27th December, 2006 and in exercise of the powers conferred by sub-section (2) of Section 5 read with Section 22 of the Capital of Punjab (Development and Regulation) Act, 1952 and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh is pleased to make the following rules namely:—
- 1. Title, extent and commencement.—(i) These Rules may be called the "Chandigarh Rural Inhabitations (Area within Red Line of Revenue Estates, Abadi Areas) Construction and Reconstruction Building Bye Laws for villages (both within and outside Municipal Limits) falling in Union Territory of Chandigarh, 2017."
- (ii) These Rules shall come into force from the date of their publication in the Official Gazette.
- Definitions.—In these Rules, unless the context otherwise requires, the definitions
 given herein below shall have the meaning indicated against each of them. Words/Terms not
 defined herein shall carry usual dictionary meaning.
 - "Competent Authority" shall mean such an authority appointed by the Administrator,
 U.T., by a Notification in the Official Gazette to perform the functions of the competent authority under these Rules.
 - "Covered Area" shall mean the covered area on all the floors of the building including walls.
 - "Dwelling Unit" shall mean a building or a part thereof which is used or is intended to be used by a family for habitation comprising at least of a room, a kitchen and a toilet.

- 5. Light and ventilation.—A habitable room shall have, for the admission of natural light and air, one or more openings such as windows and ventilators, opening directly on to open space or verandah. The minimum aggregate area of such opening shall be 10% of the floor area. No openings shall be allowed on common walls of plots.
- √6. Electrical Installation.—The electrical installation in the building shall be carried out in conformity with the requirements of the India Electricity Act, 1910 and the Electricity Rules, 1956, as amended from time to time.
- Structural Design.—The structural design of all the buildings shall be in accordance with the relevant provisions of BIS Code and shall be certified by a Qualified Structural Engineer registered with Chandigarh Administration.
- 8. Fire protection.—All fire protection requirements through classification of building based on occupancy, type of construction and other requirements shall be in accordance with the IS-1642/1960 Code of practice for safety of Building, (General) material and details of construction and other relevant provisions of the National Building Code of India Part-IV on fire protection as amended from time to time.
- 9. Rain Water Harvesting.—Provision of rainwater harvesting shall be compulsory on sites above 250 sq meters (300 sq. yds).
- √10. Solar Water Heating System.—Providing of Solar Water Heating System shall be mandatory on sites above 250 sq meters (300 sq. yds).
- 11. Procedure for submission of Building Plan.—(a) Any person intending to erect or re-erect or modify or alter part of a building shall make an application on Form A consisting of the following:—
 - (i) Proof of ownership
 - (ii) The site plan of the building on scale 1:100
 - (iii) Plans, elevation/cross section of the building on scale 1:50 below one kanal and 1:100 above one kanal
 - (iv) Drainage plan
 - (v) Electricity fitting plan
 - (vi) Water Supply Plan
 - (vii) Certificate of structural safety
 - (viii) Certificate from Architect registered with the Council of Architecture that the Plan and the proposed construction conforms to these Rules.

Acknowledgment of the receipt of application, complete with all supporting documents, mentioned above, shall be issued by the office to the applicant.

(b) Deemed Sanction of Plans.—In case no communication is received from the authority within 60 days of the date of receipt of complete application, the plans shall be deemed to have been sanctioned.



- (c) Validity of Sanctioned Plan.—Plans once sanctioned are valid for 5 years.
- (d) Intimation of Construction :
 - A clear notice of one week shall be given to the Competent Authority before start of
 - Similar notice for inspection of the construction on FORM C when it has reached the level of plinth i.e. Damp Proof Course shall be given.
 - · If the office does not come to inspect within a week the Applicant shall be free to continue with further construction.
- (e) Permission to occupy.—The notice shall be given to the Competent Authority on Form D for completion of the building and the building shall not be occupied till the office issues a certificate declaring the building fit for occupation. Fit for Occupation Certificate may be given even for a part of the building in case of at least one dwelling unit being completed.
- (f) Building Violations.—Any building constructed in violation of the above Rules shall be liable for demolition after 30 days notice by the competent authority.
- (g) Authority to enter premises.—Competent Authority or its duly authorised representative shall be allowed entry into all parts of the premises including the built up areas during construction or thereafter, and after occupation as well.

(Sd.) . . .,

Chief Administrator, Chandigarh Administration. (On behalf of Administrator, U.T., Chandigarh)

APPLICATION FOR SANCTION OF BUILDING PLAN (FORM A UNDER RULE 11)

From :					
To:					
Sir,					
plans s	I/We hereby apply for permissi ubmitted herewith on the	on to erect /re-erect	/add /alter a building	ng in accordanc	e with
Plot/Kha	asra No				
Street					
Village					

2. I/We attach:

- (a) A site plan on scale 1:100 showing the position of the plot proposed to be built upon as required under the Chandigarh Administration (erection and re-erection of buildings) Rules, 2017 for villages falling under the jurisdiction of rural areas of Union Territory, Chandigarh.
- (b) Plans, elevations and sections in triplicate (on scale 1:50 below one kanal and 1:100 above one kanal).
- (c) Drainage plans, engineering drawings (Structural/Public Health/Electrical/Fire Fighting etc.)
- (d) Proof of ownership.
- It is certified that the structural design including safety from natural hazards based on soil
 conditions has been duly incorporated in the design of the building and these provisions shall be
 adhered to during construction.
 - 4. The construction of the building shall be supervised by Architect and Structure Engineer.

Sign/Name/Date (Owner)

Sign/Name/Seal/Date (Architect)

Sign/Name/Seal/Date (Structure Engineer)



INTIMATION OF START OF CONSTRUCTION (FORM B RULE 11)

From :					
To :					
Sir,		-			
I/We hereby give you notice that we from the date of submission of this application			n described	below after	er 7 days
Plot/Khasra No					
Street					
Village					
Building Sanction Order No	Date				

Sign/Name/Date (Owner)

INTIMATION OF CONSTRUCTION UPTO PLINTH LEVEL (FORM C UNDER RULE 11)

From:
To:
Sir,
I/We hereby give you notice that the building described below has been completed up to DPI level according to sanctioned plans.
Plot/Khasra No
Street
Village
Building Sanction Order NoDate
 Certify that the following works (indicate below the full particulars of work) have been supervised by us and have been completed to the satisfaction in accordance with the sanctioned plan, that the workmanship and the whole of the materials used are good. Kindly grant permission for DPC Certificate and give me permission for construction of the building further under the Chandigarh Administration (erection and re-erection of buildings) Rules, 2017.
Sign/Name/Date (Owner)
Sign/Name/Seal/Date (Architect)

Sign/Name/Seal/Date (Structure Engineer)

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APPLICATION FOR OBTANING FOR OCCUPATION CERTIFICATE (FORM D UNDER RULE 11)

From:

Sign/Name/Date/Seal (Plumber)

To .	
To :	
Sir,	
I/We hereby give you notice that the burespect according to sanctioned plans.	uilding described below has been completed in all
On Date	
Plot/Khasra No.	- p.
Street	_
Village	
Building Sanction Order NoD	Date
the sanctioned plan.	by us and has been completed in accordance with
 Permission for Sewerage Connection Administration (erection and re-erection of buildir 	and to occupy as required under the Chandigarh ngs) Rules, 2017 may be granted.
Sign/Name/Date (Owner)	
Sign/Name/Date/Seal (Architect)	
Sign/Name/Date/Seal (Structure Engineer)	

3. Ground Coverage, Level of Plinth, Height, Stories, Ceiling Height, Room Size, Set Backs and Permissible Commissible Commiss Stairs, Set Backs and Permissible Commercial Activities

Description	Residential Residential	Permissible		
Ground Coverage including Walls, excluding Cut Outs	Up to 210 sq. mtr Up to 75% Above 210 to 420 sq.mtr 60% Above 420 to 840 sq.mtr 50% Above 840 sq.mtr 40%	Karyana, Barber/Salon, Vegetable/Fruit, Tailor/Boutique, Cobbler, Halwai, Book/Stationary, Electrical/Electronic Gadgets repair, Chemist and professionals. Institutions/Guest houses shall not be allowed. Maximum 50 sq. mtr. of covered area shall be		
		allowed for commercial use at ground floor only. No trade shall be permitted which causes air, noise, soil or water pollution.		
Plinth Level	0.45 mtr.(1'-6") measured from the centre	of the street.		
Maximum Height as measured from the plinth level	10.36 meters (34'-0"). Up to 0.9 meter (3 constructed over and above it. Water tank roof are permitted.			
Maximum Number of Floors	3 (Basement is not allowed)	_		
Minimum Floor to Ceiling Height	2.75 mtrs. (9ft.) in all areas of a building including room, kitchen toilet or store.			
Minimum size of Habitable Rooms	9.29 sq. mts. (100 sq. ft.) with minimum (7.21 ft.). Not applicable to Kitchen, Bathr	dimension not less than 2.2 mt. room, Store		
Rear and Front Set Back	Rear Setback equal to at least 10% of the plot depth subject to minimum of 1.52 mts. (5'-0")	Front 10% of the plot depth subject to minimum of 3.04 mtr. (10'-0").		
Staircase	Minimum width 0.85 mtrs. (2'-9"). Maximum Riser Height 19cm (7½") and Minimum Tread 25 cm. (10"). There shall be a landing of the width and depth at least equal to width of stairs, after every 15 risers at the maximum.			

^{4.} Access.—Houses and/or shops in such settlements, as their counterparts in the city, shall 4. Access.—Houses and/or shops the street counterparts in the city, shall not open directly on to city's road network. Wherever, such settlements abut urban roads, segregating not open directly and access will be provided following the norms of the installed and access will be provided following the norms. not open directly on to city's road network.

In safety fence will be installed and access will be provided following the norms of town planning to safety fence will be aftered safety and parking. address concerns of road safety and parking.